

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

**INDEX**

IN

**RESPONSE AFFIDAVIT ON BEHALF OF  
UTTARAKHAND POLLUTION CONTROL BOARD**

Original Application No. 102 of 2023

Neeraj Chhachhar & Anr.

Petitioners

Versus

Beliram

Ashram

&

Ors.

Respondents

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Dated: 28 February, 2023

*Advocate*

(Counsel for the respondent)



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Affidavit of Sompal Singh, aged about 51 years, S/o Late Shri Asha Ram presently posted as Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee, District Haridwar, Uttarakhand.

  
Deponent

**I, the above-named deponent does hereby solemnly affirm and state on oath as under: -**

1. That the deponent is presently posted as Regional Officer and has been duly authorized by the competent authority of Board to sign and swear the instant response affidavit on his behalf.



2. That the above noted Original Application No. 102 of 2023 was listed for hearing on 10.10.2023, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

*"7. Let response/report be filed by them in view of the observations made above within 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF  
....."*

3. That in light of the above-stated order, on 10.10.2023, a site inspection was conducted by the Regional Office, Roorkee, District Haridwar on 19.02.2024 and following observations were made: -

- i. During the inspection, it was observed that construction activities were undertaken in the vicinity of Beliram Ashram near the Anandamayi Ashram bridge. However, upon inspection, no ongoing building construction work was observed at the site.
- ii. The inspection further revealed that the roof work for the basement, ground floor, and first floor had been completed at the site.
- iii. At the time of inspection it was observed that the construction site was not occupied by anyone and as a result, no domestic wastewater or solid waste from the site has been generated.



*JK*

- iv. The project proponent has obtained consent from the Uttarakhand Pollution Control Board for the mentioned site with validity up to 30.09.2024.
- v. The construction site is in proximity to Beliram Ashram. The inspection revealed the completion of the basement and first floor, 14 shops along the main road. Out of these, 6 shops have shutters, while the slab work for the second floor is finished.
- vi. The Haridwar Roorkee Development Authority (HRDA) representative informed that the authority has sealed the shops.
- vii. The Irrigation Department representative reported that the site is situated approximately 130 meters beyond the boundary of 100 year flood frequency line set under the Uttarakhand Flood Plain Zoning Act, 2012.
- viii. It was also observed that a sewer line is passing beneath the project's basement. The Executive Engineer of Jal Sansthan confirmed the existence of a functional 600 mm sewer line in the basement, containing a gravity sewer line that is fully operational and handles about 30 percent of Haridwar city's sewage that comes across previously constructed homes and connects to the 68 MLD capacity STP at Jagjeetpur. However, appropriate open space would be required along the sewer line for maintenance in future. Copy of inspection report along with annexures is being marked and filed as **Annexure No. 1** to this affidavit.



28/04/2024

4. That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.



*[Signature]*  
Deponent

I, DEEPAK KUMAR Advocate, do hereby declare that the person making this affidavit and alleging himself to be ..... is the same person who is known to me from the papers produced by him before me in this case.

Identified By

*[Signature]*

Advocate

Enroll. No. U.K..549/2021

Solemnly affirmed before me on this day of 28 February, 2024 at Dehradun at about 12:40 AM/PM by the deponent who has been identified by the aforesaid person. I have satisfied myself by examining the deponent who understood the contents of this affidavit. The person has signed in my presence on the affidavit.



*[Signature]*

Notary  
SWORN & AFFIRMED BEFORE ME  
*[Signature]*  
Shiv Sharan Nath Sharma  
Advocate & Notary  
Roorkee, Haridwar (U.K.)  
Reg. No. 49 (05) 10

Time 12:40 hrs

309/186m  
33  
28/02/2024



37  
क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

Annexure-1



पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0- 147(33)/2024/1560  
पंजीकृत डाक द्वारा

दिनांक: 21.02.2024

सेवा में,

डा0 राजेन्द्र सिंह  
वैज्ञानिक अधिकारी,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
देहरादून।

Uttarakhand Pollution Control Board  
Diary No. 8417  
Date 24/2/24

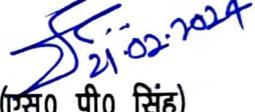
विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0- 102/2023 Neeraj Chhachhar & Anr. Vs. Beliram Ashram & Ors के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक सं0- यूकेपीसीबी/एच0ओ0/ सा0-183-669/ 2024/1238 दिनांक 07.01.2024 का सन्दर्भ ग्रहण करना चाहें। उक्त के अनुपालन में दिनांक 19.02.2024 को क्षेत्रीय कार्यालय रुड़की द्वारा स्थलीय निरीक्षण किया गया।

उपरोक्तानुसार निरीक्षण कर आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

भवदीय,

  
21.02.2024  
(एस0 पी0 सिंह)  
क्षेत्रीय अधिकारी

मा0 एन0जी0टी0 में मूल आवेदन सं0- 102/2023 नीरज छछर एवं अन्य बनाम उत्तराखण्ड राज्य में मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में निरीक्षण आख्या:-

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित प्रकरण के सन्दर्भ में दिनांक 19.02.2024 को क्षेत्रीय कार्यालय, रुड़की, द्वारा स्थलीय निरीक्षण किया गया।

निरीक्षण के दौरान पाया गया कि आनन्दमयी आश्रम पुल के पास बेलीराम आश्रम के समीप भवन निर्माण सम्बन्धित कार्य पाया गया। निरीक्षण के समय उक्त स्थल पर भवन निर्माण सम्बन्धी कार्य चलता नहीं पाया गया। निरीक्षण के समय स्थल पर बेसमेंट, ग्राउंड फ्लोर एवं प्रथम तल का स्लैप (लिंग्टर) कार्य पूर्ण पाया गया। भवन निर्माण स्थल पर वर्तमान में कोई निवास नहीं कर रहा है। अतः उक्त स्थल से किसी भी प्रकार का घरेलू उत्प्रावह एवं ठोस अपशिष्ट गंगा नदी में निस्तारित नहीं होता पाया गया। उक्त स्थल हेतु परियोजना प्रस्तावक द्वारा उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त की गयी है, जिसकी वैधता दिनांक 30.09.2024 तक है। (संलग्नक-01)।

निर्माणाधीन स्थल बेलीराम आश्रम के समीप है, परियोजना स्थल पर निरीक्षण के समय बेसमेंट, प्रथम तल जिसमें मुख्य सड़क की दिशा में 14 दुकानें निर्मित की गयी हैं, जिनमें से 06 दुकानों में शटर लगाये गये हैं। एवं द्वितीय तल का स्लैब का कार्य पूर्ण पाया गया। हरिद्वार- रुड़की विकास प्राधिकरण के प्रतिनिधि द्वारा अवगत कराया गया कि दुकानों को प्राधिकरण द्वारा सील किया गया है। अग्रेतर गंगा नदी पर स्थल की दूरी पर सिचाई विभाग के प्रतिनिधि द्वारा अवगत कराया गया है, कि उक्त भू-खण्ड बाड़ परिक्षेत्र अधिनियम- 2012 के अन्तर्गत इस खण्ड द्वारा विन्हित की गयी 100 वर्षीय बाड़ आवरती लाईन से बाहर लगभग- 130 मी0 की दूरी पर स्थित है तथा गंगा नदी के बाड़ परिक्षेत्र में नहीं आ रही है। निरीक्षण के दौरान यह भी पाया गया कि निर्माणाधीन परियोजना पर बेसमेंट के नीचे से सीवर लाईन गुजर रही है, जिसके बाबत जल संस्थान के अधिशासी अभियंता द्वारा अवगत कराया गया है, कि निर्माणाधीन परियोजना के हाउसिंग कॉम्पलैक्स के बेसमेंट में मैन हाल चैम्बर स्थित स्थल पर 600 एम0एम0 डायामीटर की विभागीय ग्रेविटी सीवर लाईन बिछी हुई है जो कि सुचारु रूप से कार्य कर रही है। उक्त सीवर लाईन के माध्यम से हरिद्वार नगर का लगभग 30 प्रतिशत सीवेज पूर्व से निर्मित भवनों के नीचे से होकर 68 एम0एल0डी0 एस0टी0पी0 जगजीतपुर तक पहुंचता है। भविष्य में यदि सीवर लाईन क्षतिग्रस्त होती है तो सीवर लाईन के दोनों तरफ पयाप्त खाली स्थान होना आवश्यक है।

अतः निरीक्षण आख्या अवलोकनार्थ एवं अग्रेतर कार्यवाही हेतु सादर प्रेषित है।



(डा0 अजीत सिंह)  
सहा0 वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी



MS





**REGIONAL OFFICE**  
UTTARAKHAND POLLUTION CONTROL BOARD  
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)



UKPCB/ROR/CCA/N-127/2023/338

Date: R.06.2023

**REGD. POST**

To,

M/s Nikhil Kumar Nirdosh Kushwha  
Deepak Kushwha Ajay Kushwha Rajeev Kumar  
Ganges View Appartment, Khasra No-212, Near Harigir  
Ashram Kankhal, Haridwar  
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caff ID-11511

Application No. 678215

CCA (Fresh)

Consent No. AWH N-32

CCA is hereby granted to M/s Nikhil Kumar Nirdosh Kushwha Deepak Kushwha Ajay Kushwha Rajeev Kumar at located Ganges View Appartment, Khasra No-212 Near Harigir Ashram Kankhal, Haridwar, Distt-Haridwar subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

- This CCA is granted up to 30.09.2024 and valid for Housing Society (Commercial/Residential & Flats) of following with Capital Investment / Net Assets Values 483.0 Lakhs:-

S. No.	Last CCA	Present CCA (Fresh)	
	Operation of	Operation of	
1	Not obtained	Total Plot Area	3233.02 Sqm. built-up Area . (24 Flats & Shops)

2. Specific Conditions under Water Act:

- The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Fresh)
Trade Effluent	Nil	Nil
Sewage	-	10

**Effluent Treatment and Disposal:** Presently Sewage is to be disposed through Sewer Line. Unit shall provide oil & Grease trap prior to disposal of sewage in sewer line. However, as per Hon'ble NGT order dated 19-07-2016 under O.A. 200/2014, Hotel having capacity of more than 20 rooms and or has built-up area more than 10000 Sqft are required to establish and operate their own bio digester and/or STP. Matter has been referred to the Monitoring Committee constituted by the Hon'ble NGT. The unit shall comply with the decision taken by the Committee. Following discharge standards as specified under E (P) Rules are applicable:

S. No.	Parameter	Hotels with at least 20 Rooms	Hotel with less than 20 Rooms	Hotels discharging sewage to sewer line
1	pH	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
2	BOD	300mg/L	100mg/L	350 mg/L



3	TSS	50 mg/L	100 mg/L	600 mg/L
4	Oil & Grease	10 mg/L	-	-
5	Phosphate (as P)	1.0 mg/L	-	-
6	Fecal coliform	<1000 MPN/1000ml	<1000 MPN/1000ml	-

Norms are subject to change time to time.

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/ MTD	Emission Control Equipment	Emission standards not to exceed
1.	-	-	-	-	-	-

In of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

### 4. Conditions under HW Rules :-

- (i) Number of authorization and date of issue : -----  
(ii) The Housing Society of M/s Nikhil Kumar Nirdosh Kushwha Deepak Kushwha Ajay Kushwha Rajeev Kumar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.  
(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

- (iv) The authorization shall be in force for 30.09.2024  
(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

### Terms and conditions of Consent:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.  
(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.  
(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.  
(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.



- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
  - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

  
Regional Officer (I/c)

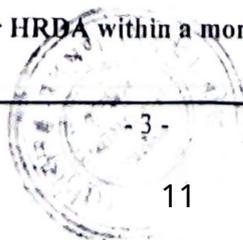
Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information please.

Regional Officer (I/c)

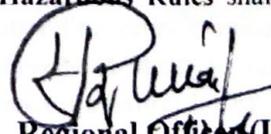
**Specific Conditions:**

- The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
- A solid waste generated from the Housing Society has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
- The Unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- The Housing Society shall develop green belt within the premises.
- Unit will ensure that its kitchen waste/agro waste (biodegradable waste) will be disposed through composting.
- The Housing Society shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
- The Unit shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
- This consent is valid for Operation of Building & construction project only. If any change in Housing Society unit, must be obtained CTE/COP as per rule.
- The solid waste shall be disposed as per Solid Waste Management Rule-2016.
- The waste water generated from the Housing Society should be treated and disposed as per norms applicable.
- The time to time direction issued by Hon'ble Court, MoEF CC, State Government, CPCB, SPCB will be applicable on the Housing Society.
- Land use of the Housing Society should be proper and valid as per the activity. In case any time if it is found that the Housing Society is not having the valid documents this consent may be revoked.
- In case of any complaint received against Housing Society and found correct, this CCA order may be revoked.
- The consent is valid under the final decision of the Hon'ble NGT in matter of OA No. 102/2023 Neeraj Chhachar Vs. State of Uttarakhand
- Unit has to submitted approved map for HRDA within a month.

**General Conditions:**



1. The applicant shall get analyses the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoE&F and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
20. In case of any accident, complete details in the light of Form-14 of the Hazardous Rules shall be submitted to this Board at the earliest.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.

  
Regional Officer(I/c)

नगर मजिस्ट्रेट महोदया

जांच रिपोर्ट

कृ० पत्रांक 182/अह०न०म०/2024 दिनांक 18.02.2024 द्वारा मा० राष्ट्रीय हरित प्राधिकरण के मूल आवेदन संख्या 102/2023 नीरज छाछर बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश दिनांक 03.01.2024 के अनुपालन में आज दिनांक 19.02.2024 को उक्त संबंधित बैठक आप द्वारा आहूत की गयी थी। उक्त बैठक में आप द्वारा स्थल की वर्तमान स्थिति की रिपोर्ट तत्काल उपलब्ध कराये जाने हेतु निर्देशित किया गया था।

इस संबंध में अवगत कराना है कि प्रश्नगत अनाधिकृत निर्माण ओ०टी०एस० के अन्तर्गत प्रस्तुत ऑनलाईन शमन आवेदन संख्या HRDA/NC/OTS/0111/21-22 के अन्तर्गत दिनांक 05.09.2023 को स्वीकृत हुआ है। विपक्षी द्वारा उपरोक्त स्वीकृत मानचित्र से भिन्न स्थल पर निर्माण किये जाने के कारण सील आदेश पत्र संख्या 3840 दिनांक 01.11.2023 पारित किये गये तथा सील कार्यवाही हेतु तिथि 01.11.2023 नियत की गयी। नियत तिथि में स्थल पर किये जा रहे निर्माण के विरुद्ध कार्य रोकने हेतु सम्पूर्ण/स्वीकृति से भिन्न निर्माण को दिनांक 01.11.2023 को सील किया गया। वर्तमान में स्थल पर निर्माण की यथास्थिति है।

अतः आदेशार्थ प्रस्तुत।

  
19.02.2024

  
19.02.24  
GH

कार्यालय  
सहायक अभियन्ता-चतुर्थ,  
सिंचाई खण्ड, हरिद्वार।

पत्रांक - 117 /स0अ0च0/

दिनांक- 19.2.24

विषय - गंगा नदी के किनारे से निर्माण की दूरी के सम्बन्ध में स्थिति स्पष्ट किये जाने के सम्बन्ध में।

सहायक अभियन्ता-प्रथम, सिंचाई खण्ड, हरिद्वार।

उपरोक्त विषयक शिकायतकर्ता श्री नीरज छाहर के शिकायती पत्र दिनांक 10.12.2021 के सम्बन्ध में गंगा नदी से 200 मी० की परिधि में आता है अथवा नहीं तथा वर्तमान में इस सम्बन्ध में लागू शासनादेश की याचना की गयी है।

उक्त के सम्बन्ध में पूर्व में इस कार्यालय के पत्रांक-117/सि०ख०ह०/स०अ०च०/13.05.2022 (छाया प्रति संलग्न) द्वारा अवगत करा दिया गया है। यह भी अवगतनीय है कि इस खण्ड द्वारा चिन्हित बाढ़ आवृत्ति लाईन से ही किसी नू-खण्ड की स्थिति दर्शायी जाती है।

संलग्नक- उपरोक्तानुसार।



सहायक अभियन्ता-चतुर्थ  
सिंचाई खण्ड, हरिद्वार।

पत्रांक - /स0अ0-च0/ तदिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित -

1. अधिशासी अभियन्ता, सिंचाई खण्ड, हरिद्वार।
2. उपसर्जस्व अधिकारी, सिंचाई खण्ड हरिद्वार।

सहायक अभियन्ता-चतुर्थ  
सिंचाई खण्ड, हरिद्वार।

प्रेषक,

सहायक अभियन्ता-प्रथम  
सिंचाई खण्ड, हरिद्वार।

प्रेषित,

क्षेत्रीय अधिकारी,  
उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड  
रुड़की।

पत्रांक - ९९९ /स०अ०प्र०/

दिनांक 19/02/2024

विषय - गंगा नदी के किनारे से निर्माण की दूरी के सम्बन्ध में स्थिति स्पष्ट किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सहायक अभियन्ता-चतुर्थ, सिंचाई खण्ड हरिद्वार के पत्रांक-19/स०अ०च०/19.02.2024 की रिपोर्ट के आधार पर शिकायतकर्ता श्री नीरज छाउर के शिकायती पत्र दिनांक 10.12.2021 के सम्बन्ध में अवगतनीय है कि इस खण्ड द्वारा चिन्हित बाढ़ आवृत्ति लाईन से ही किसी भू-खण्ड की स्थिति दर्शायी जाती है। इस सम्बन्ध में सहायक अभियन्ता-चतुर्थ, सिंचाई खण्ड हरिद्वार के पत्रांक-117/स०अ०च०/13.05.2022 (छाया प्रति संलग्न) द्वारा भी पूर्व में अवगत कराया गया था।

संलग्नक-उपरोक्तानुसार।

भवदीय

  
सहायक अभियन्ता-प्रथम  
सिंचाई खण्ड, हरिद्वार।
पत्रांक - /स०अ०-प्र०/तदिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित :-

1. अधिशासी अभियन्ता, सिंचाई खण्ड, हरिद्वार।
2. उपराजस्व अधिकारी, सिंचाई खण्ड हरिद्वार।

  
सहायक अभियन्ता-प्रथम  
सिंचाई खण्ड, हरिद्वार।

प्रेषक,

प्रेषित,

सहायक अभियन्ता-चतुर्थ  
सिंचाई खण्ड, हरिद्वार।

सचिव  
हरिद्वार-रुड़की विकास प्राधिकरण,  
हरिद्वार।

पत्रांक -

117 / सि०ख०ख०/स०अ०च०/

दिनांक 13-05-2022

विषय-

गंगा नदी के किनारे से निर्माण की दूरी के सम्बन्ध में स्थिति स्पष्ट किये जाने के सम्बन्ध में।

सन्दर्भ -

आपका पत्रांक - 483/नो०/कन०/(411/19-20)(318/2020-21) दिनांक  
26.04.2022

महोदय,

कृपया उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने की कृपा करें, प्रश्नगत निर्माण में शिकायतकर्ता श्री नीरज छाछर के शिकायती पत्र दिनांक 10.12.2021 के सम्बन्ध में गंगा नदी से 200 मी० की परिधि में आता है अथवा नहीं तथा वर्तमान में इस सम्बन्ध में लागू शासनादेश की भी वांछना की गयी है।

उक्त के सम्बन्ध में अवगतनीय है कि श्री निर्दोष कुमार पुत्र श्री गोपाल कुमार, श्री दीपक कुशवाहा एवं अजय कुशवाहा, श्री घनश्याम कुशवाहा एवं श्री निखिल कुशवाहा पुत्र यादराम ग्राम जगजीतपुर, परगना-ज्वालापुर, तहसील व जिला हरिद्वार का विषयक मूखण्ड बाढ़ परिक्षेत्रण अधिनियम-2012 के अन्तर्गत इस खण्ड द्वारा चिन्हित की गयी 100 वर्षीय बाढ़ आवृत्ति लाईन से बाहर लगभग 130 मी० की दूरी पर स्थित है तथा गंगा नदी के बाढ़ परिक्षेत्रण में नहीं आ रही है। उपरोक्त के अतिरिक्त अवगतनीय है कि शासन द्वारा अन्तिम अधिसूचना शासनादेश सं० - 828/II(2)-2018-06(65)-2016 दिनांक 11.05.2018 जारी की गयी है, जिसमें हरिद्वार जनपद में चण्डी पुल से कलसिया तक गंगा नदी के बाढ़ मैदान परिक्षेत्रण में आने वाले समस्त क्षेत्र को प्रतिबन्धित एवं निर्वन्धित श्रेणी में सूचीबद्ध किया गया है, जिसके अनुसार बाढ़ परिक्षेत्रण के अन्तर्गत आने वाली भूमियों के सम्बन्ध में सूचना प्रेषित की जा रही है।

भवदीय,

सहायक अभियन्ता-चतुर्थ  
सिंचाई खण्ड, हरिद्वार।

पत्रांक : /स०अ०च०/तदिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित :-

1. अधिशासी अभियन्ता, सिंचाई खण्ड, हरिद्वार।
2. उपराजस्व अधिकारी, सिंचाई खण्ड, हरिद्वार।

सहायक अभियन्ता-चतुर्थ  
सिंचाई खण्ड, हरिद्वार।



कार्यालय, अधिशासी अभियन्ता, अनुरक्षण शाखा(गंगा)  
उत्तराखण्ड जल संस्थान, जगजीतपुर, हरिद्वार।

सेवा में,

क्षेत्रीय अधिकारी,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
सिंचाई परिकल्प भवन परिसर, रुडकी-247667।

पत्रांक- 2111 / एन0जी0टी0 / 2023-24 दिनांक- 07/02/2024

विषय-: मा0 नैशनल ग्रीन ट्रिब्यूनल द्वारा मूल आवेदन सं0-102/2023 नीरज छाछर बनाम उत्तराखण्ड राज्य अन्य में पारित आदेश दिनांक 03-01-2024 के अनुपालन के सम्बन्ध में।

महोदय

उपरोक्त विषयक अपने कार्यालय पत्रांक 1484/यूकेपीसीबी/आर.ओ.आर./सा-147(33)/2024, दिन 03-02-2024 का सन्दर्भ ग्रहण करने का कष्ट करेंगे। उक्त के क्रम में अवगत कराना है कि स्वामी हरिणि आश्रम की दीवार से जुड़ती हुयी निर्माणाधीन Housing Complex के Basement में मेनहोल चैम्बर स्थित रू पर 600 एम0एम0 ड्र्या की विभागीय ग्रेविटी सीवर लाईन बिछी हुयी है, जो कि सुचारू रूप से कार्य कर रही उक्त सीवर लाईन के माध्यम से हरिद्वार नगर का लगभग 30 प्रतिशत सीवेज पूर्व से निर्मित भवनों के नीचे होकर 68 एम0एल0डी0 एस0टी0पी0 जगजीतपुर तक पहुँचता है। भविष्य में यदि सीवर लाईन क्षतिग्रस्त होती तो सीवर लाईन के दोनो तरफ पर्याप्त खाली स्थान होना आवश्यक है।

अतः आख्या सादर सूचनार्थ प्रेषित।

भवदीय

(राकेश कुमार)  
अधिशासी अभियन्ता

3482

12/02/2024

1880/0  
14/02/2024